

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1348 /ND/2019

In the matter of :

Nisus Finance & Investment Managers LLP & Anr.

.. PETITIONER

Vs.

Earthcon Universal Infratech. (P) Limited

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 07.8.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor : Mr. Shiv Kumar Suri, Mr. Shikil Suri , Ms. Vinishma
Kaul, Advocates

For the Respondent/Corporate Debtor : Mr. Shantala Sankrit, Dr. Farrukh Khan, Advocates

ORDER

Learned Counsels for the parties are present. Upon representation made by Ld. Counsel for the Corporate Debtor submits that reply has been filed before this Tribunal. Ld. Counsel for the petitioner represents that no reply has been received by her from the Corporate Debtor. In the circumstances, we direct Ld. Counsel for the Corporate Debtor to immediately hand over a copy of reply to Ld. Counsel for the petitioner by today itself.

Post the matter for enquiry on 12.9.2019.

-sd-

(K.K. VOHRA)
MEMBER (TECHNICAL)

-sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit